Increased surveillance on adulterated food items

1070. SHRI RAJ BABBAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the FSSAI has put the milk, water and edible oil packs under its scanners and has asked the State Governments to increase surveillance on these items to find out whether these items are not adulterated or contain misleading information, if so, the details thereof;
- (b) whether the State food regulators have reported any adulteration/misleading information on packaged food items, if so, the details thereof; and
- (c) the action taken by Government against manufacturers of these products and steps taken or being taken to strengthen food regulation in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Milk and other food articles have been included in the Surveillance Plan for States prepared by a Working Group of Food Safety Commissioners taking into account various parameters including consumption pattern. Food Safety Commissioners of States are sensitized about enforcement of standards and use of the aforesaid plan to effectively curb adulteration. The State are also at liberty to modify the surveillance plan to suit local requirements.

(b) and (c) While separate data on cases relating to adulteration/misleading information on packaged food items is not maintained by FSSAI, based on information made available by the States/UTs, details of food samples received, analysed, found adulterated/misbranded, and action taken during 2014-15, are as under:-

No. of samples received		83265
No. of Samples Analysed		74010
No. of Samples found adulterated and Misbranded		14599
No. of Cases Launched	Criminal	2676
	Civil	7860
No. of Penalties Convictions/	Convictions	1402
	Penalties/Amount raised in Rupees	2795/ ₹ 10,93,87,214